

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2740
TO BE ANSWERED ON 02/08/2016

Directions on Vehicular Pollution

2740. SHRI RAJESH VERMA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal had asked the State Government of Uttar Pradesh to check excessive plying and frequency of plying of heavy motor vehicles in view of increasing air-pollution in the major cities;
- (b) if so, the details thereof and the action taken by the State Government thereon;
- (c) the cities of Uttar Pradesh where the level of air pollution has been found to be high; and
- (d) the details of the action being taken in this regard?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

(SHRI ANIL MADHAV DAVE)

(a) & (b) National Green Tribunal (NGT) in the matter of "Vardhman Kaushik Vs Union of India & Others", "Sanjay Kulshreshtha Vs Union of India & Others" and "Supreme Court Women Lawyers Association Vs Union of India & Others" on 24th May, 2016 and 31st May, 2016 directed State Governments of 11 States including Uttar Pradesh to apprise names of the most polluted cities, population, road density, vehicular population, source of pollution particularly dust emission, emission by burning various materials and vehicular and industrial pollution, total number of vehicles diesel and petrol, number of heavy and light vehicles, number of two wheelers and three wheelers etc. This Ministry has no information to state that Government of Uttar Pradesh has filed action taken report. However, Government of Uttar Pradesh has prepared short term and long term action plan for control of air pollution pursuant to the deliberations of meetings held by this Ministry with States /UT of National Capital Region.

(c) & (d) Uttar Pradesh Pollution Control Board is monitoring ambient air quality at 64 locations covering 21 major cities of the State. The monitoring data for the year 2015

indicates the concentration of SO₂ within the specified norms in all cities, concentration of NO₂ within specified limits in all cities except 5 cities and concentration of particulate matter exceeded the specified norms in all cities. The major initiatives taken by the State Government of Uttar Pradesh to check air pollution include strengthening of Continuous Ambient Air Quality Monitoring Stations; installation of air pollution control devices; action against unauthorized brick kilns and non complying industrial units; issuance of directions for switching over to natural gas by industries, wherever feasible; action against visibly polluting vehicles; launch of extensive awareness drive against polluting vehicles, synchronize traffic movements/introduction of intelligent traffic systems; installation of CNG stations; action plan for public transport on CNG mode; promoting battery operated vehicles; ban on open burning of bio-mass, conversion of construction and demolition waste into useful products, extension of metro rail services etc.

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